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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

CP-107/2004 in  
CA-1992/2003

New Delhi this the 23rd day of April, 2004.

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)  
Hon'ble Sh. Shanker Raju, Member(J)

Sh. C.P. Gupta,  
308, Dr. Mukherjee Nagar,  
Delhi-9. .... Petitioner

(through Ms. Tamali Wad, Advocate)

Versus

1. Dr. P.D. Shenoy,  
Secretary,  
Ministry of Labour,  
Shram Shakti Bhavan,  
New Delhi.
2. Ms. Asha Murthy,  
Director-General/Joint Secretary,  
Directorate General of Employment  
& Training, Ministry of Labour,  
Shram Shakti Bhavan,  
New Delhi. .... Respondents

(through Sh. M.M. Sudan, Standing Counsel)

ORDER (ORAL)  
Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)

Learned counsel of the applicant stated that vide order dated 22.3.2003 respondents have withdrawn the order of compulsory retirement and reinstated the petitioner. However, consequential benefits have not yet been paid. Learned counsel of the respondents stated that a reasonable time may be accorded to the respondents for granting consequential benefits. C.P. is disposed of granting a period of 3 months from today for granting consequential benefits

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on withdrawal of the order of compulsory retirement to the petitioner. Notices to the respondents are discharged.

*S. Raju*

(Shanker Raju)  
Member(J)

*V.K. Majotra*

(V.K. Majotra)  
Vice-Chairman(A)

/vv/